

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI**

**O.A No. 100/2617/2016**

New Delhi, this the 20<sup>th</sup> day of December, 2016

**Hon'ble Mr. Justice M. S. Sullar, Member (J)  
Hon'ble Mr. P. K. Basu, Member (A)**

Shri Jai Parkash, Aged 32 yrs.,  
Driver, DTC  
S/o. Sh. Charat Singh,  
R/o VPO Khatiwash,  
Distt. Jhajjar (Haryana). ...Applicant

(Argued by : Mr. Sachin Chauhan)

Versus

1. Delhi Transport Corporation through  
Chairman-cum-Managing Director,  
DTC, IP Estate, New Delhi – 110 002.
2. The Depot Manager,  
Delhi Transport Corporation,  
Rajghat Depot-1, New Delhi. ...Respondents

(Argued by : Ms. Arati Mahajan with Mr. Manoj Kumar, Advocate)

**O R D E R (O R A L)**

**Justice M. S. Sullar, Member (J)**

Arguments heard.

Vide separate detailed judgment of even date, rendered in the main case of **Krishan Vs. DTC & Ors.**, in O.A bearing No. 100/3946/2015, the instant O.A has also been partly allowed in the same manner and terms of the judgment dated 26.10.2016, passed in the case of **Hari Om Singh Vs. DTC & Ors** in O.A No. 100/2351/2015, by this Tribunal. However, the parties are left to bear their own costs.

(P.K. Basu)  
Member (A)

/Mbt/

(Justice M.S. Sullar)  
Member (J)  
20.12.2016